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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**


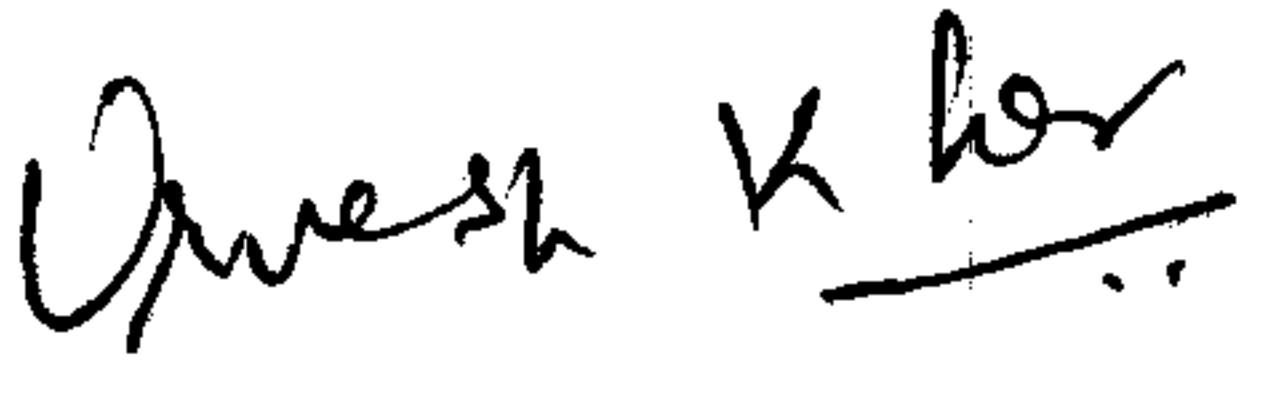
C.P. (I.B) No. 153/7/NCLT/AHM/2017

Coram: **Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL**
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 01.02.2018**

Name of the Company: Asset Reconstruction Company (India) Ltd.
V/s.
Shivam Water Treaters Pvt Ltd.

Section of the Companies Act: Section 7 of the Insolvency and Bankruptcy
Code


<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Natasha Sutaria	Adv	For petitioner	
2.	Vishal Raval	Adv.	For petitioner	
3.	Urvesh K Gor	Advocate	Respondent	

ORDER

Learned Advocate Ms. Natasha Sutaria with Learned Advocate Mr. Vishal Raval i/b India Law LLP present for Financial Creditor/Petitioner. Learned Advocate Mr. Urvesh Gor i/b Learned Advocate Mr. Vishwas Shah present for Respondent.

Both sides represented that Hon'ble High Court of Gujarat reserved Spl Civil Application 19808/2017 for orders and requested for adjournment.

List the matter on 16.02.2018.


**MANORAMA KUMARI
MEMBER JUDICIAL**


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 1st day of February, 2018.